

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Date of Hearing: 15.02.2019**

**Petition No. 117/MP/2017**

Subject : Petition under Section 79(1) (b) and 79(1) (f) of the Electricity Act, 2003 read with Regulation 111 of Central Regulatory Commission (Conduct of Business) Regulations, 1999 inter alia seeking direction to the Respondent to pay tariff considering 1.8.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement 19.8.2013 executed between the Petitioner and the Respondent.

Petitioner : D. B. Power Limited (DBPL)

Respondent : Tamil Nadu Generations and Distribution Corporation Limited (TANGEDCO)

**Petition No. 222/MP/2017**

Subject :Petition under Section 79(1) (b) and 79(1) (f) of the Electricity Act, 2003 for adjudication of dispute with the Respondent with regard to the tariff payable under the Power Purchase Agreement dated 27.11.2013.

Petitioner : KSK Mahanadi Power Company Ltd. (KMPCL)

Respondent : Tamil Nadu Generations and Distribution Corporation Limited (TANGEDCO)

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present :Shri Gopal Jain, Senior Advocate, D.B. Power  
Shri Deepak Khurana, Advocate, D. B. Power  
Shri Vineet Tayal, Advocate, D. B. Power  
Shri Vikas Dhiya, D.B. Power  
Shri Anand K. Ganesan, Advocate, KMPCL  
Ms. Swapna Seshadri, Advocate, KMPCL.  
Shri A. Sreekanth, KMPCL  
Shri S.Vallinayagam, Advocate, TANGEDCO  
Ms. M. Hemalatha, TANGEDCO

**Record of Proceedings**

Learned counsels for the Petitioners advanced their extensive arguments in support of their contentions and reiterated the submissions made in their pleadings.



2. Due to paucity of time, learned counsel for the TANGEDCO could not complete its argument. The Commission directed to list the Petitions for hearing on 6.3.2019.

**By order of the Commission**

**Sd/  
(T.Rout)  
Chief (Law)**